

HIGH COURT OF JUDICATURE AT PATNA

Memo No. 74727 /A.D. (Rules)

Dated 24th September, 2024

CIRCULAR ORDER NO. 06/2024

Subject: Judgment dated 07.05.2024 passed in Criminal Appeal No. 2411 of 2024 (Child in Conflict with Law through his mother Versus The State of Karnataka and Another) by the Hon'ble Supreme Court of India.

The Hon'ble Supreme Court of India in its Judgment dated 07.05.2024 passed in Criminal Appeal No. 2411 of 2024 (Child in Conflict with Law through his mother Versus The State of Karnataka and Another) has issued directions to all the High Courts mentioned below:-

- 1. In all the orders passed by the Courts, Tribunals, Boards and the Quasi-Judicial Authorities the names of the Presiding Officer and/or the Members who sign the orders shall be mentioned. In case any identification number has been given, the same can also be added.**
- 2. The Presiding Officers and/or Members while passing the order shall properly record presence of the parties and/or their counsels, the purpose for which the matter is being adjourned and the party on whose behalf the adjournment has been sought and granted.**

It is therefore directed that necessary observance of the aforementioned directions should be strictly followed. Any deviation in this regard shall be viewed seriously.

Further this Court's letters No. 12449-12486, dated 22.02.2024 and 36819-36855, dated 07.05.2024 should also be referred.

(IX-06-2024)

Adm. (Rules) Dept.

By order of the Court


Registrar General

Copy forwarded to the :-

1. Secretary General, Supreme Court of India, New Delhi
2. Director, Bihar Judicial Academy, Patna
3. All District & Sessions Judges of Bihar to circulate this notification amongst all the Judicial Officers working in their respective Judgeships.
4. Deputy Registrar (IT) (—)
for information and necessary action.


Registrar General

(—) To upload it on the official website.